

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI  
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Insolvency) No. 25 of 2021**

**Under section 61 of Insolvency & Bankruptcy Code)**

**(Arising out of Order dated 20.01.2021 in CP / 1490 / IB 2018**

**passed by the Hon'ble National Company Law Tribunal, Division Bench – I, Chennai**

**In the matter of:**

**Sequent Electricals**

#17/A, 1<sup>st</sup> Floor,  
20<sup>th</sup> Main Road, 1<sup>st</sup> R Block,  
Rajaji Nagar, W.O.C. Road,  
Bangalore – 560 010

... Appellant

V/ s.

**Refex Energy Limited**

CIN U40100TN208PLC067360  
Reg. Off:-  
No.67, Bazullah Road, T. Nagar,  
Chennai – 600 117

... Respondents

Present:

For Appellant : Mr. Santhosh, Advocate

**ORDER  
(VIRTUAL MODE)**

Heard the Learned Counsel appearing for the Appellant in IA No.58 of 2021 in Company Appeal No.(AT)(CH)(Insolvency) No.25 of 2021.

2. According to the Applicant/Appellant, the Managing Partner was not well and due to health reasons, the relevant material papers could not be signed and completed within due course of time. In this process, there is an occasion of delay of 3 days in filing of the instant Appeal, which is neither wilful nor wanton, but due to the reasons mentioned in the Affidavit in IA No.58 of 2021.

3. This Tribunal on being subjectively satisfied as to the reasons ascribed by the Applicant/Appellant in preferring the instant 'Appeal' with a delay of 3 days, by taking a lenient, liberal and purposeful view, allows the condone delay of Appeal Application in IA 58 of 2021 is allowed in the interests of justice.

4. Let notice be issued to the 'Respondent' returnable by 23.4.2021. Let the requisite together with Process Fee be filed by the 'Appellant's side within five days from today. The 'Appellant' shall provide the Mobile Number(s) and e-mail address of the Respondent. In the event of the Learned counsel for the Appellant providing the aforesaid details, then the Office of the Registry may issue notice to the Respondent.

5 The Office of the Registry is directed to list the matter on 23.4.2021.

***[Justice Venugopal M]***  
***Member (Judicial)***

***[ V.P.Singh]***  
***Member (Technical)***

***26.3.2021***  
***HR***